

SUPREME COURT OF INDIA

Bharat Coking Coal Ltd.

Vs.

Collector of Central Excise

C.A.Nos.4973 and 4975 of 1998

(S.Saghir Ahmad and K.T.Thomas JJ.)

18.09.1998

ORDER

The Text below is only a summarized version of the order pronounced

Supreme Court reduced amount of excise duty payable from Rs. 60 lakhs to Rs. 5 laksh in view of exemption notifications.